

State Vs. not known
FIR NO. ~~345/20~~ 345/20
PS Gandhi Nagar

05.10.2020

The present application is taken up for hearing through VC through CISCO WEBEX APP.

Present: Ld. APP for the State.

Ld. Counsel for applicant through VC.

An application for release of vehicle bearing registration no. **DL1MA-4757 TATA-1109** on superdari has been moved by the applicant Javed Beg.

Reply is filed by the IO. As per reply, IO has no objection if the vehicle is released to its rightful owner. Heard. Application perused.

Having considered all the relevant inputs, report of the IO and in view of judgments in **Sunderbhai Ambalal Desai v. State of Gujarat** (AIR 2003 SC 638) and **Manjeet Singh v. State**, I am satisfied that this will be an eminently fit case where vehicle bearing registration no. **DL- 5SAQ-7235** can be released to rightful owner, subject to execution of security bond. Accordingly, let vehicle be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report and a security bond.

The photographs of the vehicle should be attested by the IO and countersigned by the complainant, accused, if any, as well as by the person to whom the custody is handed over.

The panchnama/photographs/valuation report etc. be filed along with the chargesheet. IO is also directed to follow the necessary safeguards insisted in **Sunderbhai Ambalal Desai v. State of Gujarat & Manjeet Singh v. State**.

The application stand disposed of accordingly. Copy of this order be given dasti to the applicant and IO as well.

BALWINDER
SINGH

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BALWINDER SINGH
Location: Delhi
Date: 2020.10.05
15:25:11 +0530

(Balwinder Singh)

MM (East)/KKD/Delhi/05.10.2020

Javed Beg

05.10.2020

The present application is taken up for hearing through VC through CISCO WEBEX APP.

Present: Ld. APP for the State.

Ld. Counsel for applicant through VC.

An application for release of two mobile phone make **Redmi Note 5 Pro Black** of applicant / owner Sh. Abhishek Gangwar and **Redmi Note 7S Blue** of applicant / owner Atul Gangwar both are sons of Sh. Ajay Gangwar on superdari has been moved by the applicants.

Reply is filed by the IO. As per reply, IO has no objection if the mobile make **Redmi Note 5 Pro Black and Redmi Note 7S Blue** are released to its rightful owner.

Heard. Application perused.

Having considered all the relevant inputs, report of the IO and in view of judgments in **Sunderbhai Ambalal Desai v. State of Gujarat** (AIR 2003 SC 638) and **Manjeet Singh v. State**, I am satisfied that this will be an eminently fit case where of **Redmi Note 5 Pro Black and Redmi Note 7S Blue** can be released to rightful owner, subject to execution of security bond. Accordingly, let of mobile phones make **Redmi Note 5 Pro Black and Redmi Note 7S Blue** be released to the rightful owner after preparing detailed panchnama; taking photographs of the of mobile make **Redmi Note 5 Pro Black and Redmi Note 7S Blue** valuation report and a security bond.

The photographs of the case property should be attested by the IO and countersigned by the complainant, accused, if any, as well as by the person to whom the custody is handed over.

The panchnama/photographs/valuation report etc. be filed along with charge sheet. IO is also directed to follow the necessary safeguards insisted in **Sunderbhai Ambalal Desai v. State of Gujarat & Manjeet Singh v. State**.

The application stand disposed of accordingly. Copy of this order be given dasti to the applicant and IO as well.

**BALWINDER
SINGH**
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05.10.2020

The present application is taken up for hearing through VC through CISCO WEBEX APP.

Present: Ld. APP for the State.

Ld. Counsel for applicant / accused through VC.

Ld. APP for the State.

Ld. Counsel for applicant / accused through VC.

An application u/sec. 437 Cr.P.C. for the release of the accused Ashish Mishra on bail is moved by his Ld. Counsel.

Both the sides are heard on the application.

Considering the facts that case property has already been recovered and other co-accused are also already admitt4d to court bail, the application in hands stands allowed.

The accused is directed to be released on bail on furnishing of his personal bond in a sum of Rs. 20,000/- with one surety of like amount. Accused be released after verification of his address by the IO. It is further directed that the accused shall not tamper with or try to influence the prosecution witnesses in any manner after his release.

Copy of the order be given dasti on request.

Application is disposed off accordingly.

BALWINDER
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by BALWINDER
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Location: Delhi
Date: 2020.10.05
15:25:03 +0530

(Balwinder Singh)
MM (East)/KKD/Delhi/05.10.2020

State Vs. Jeetu @ Baljeet
FIR NO. 0466/20
PS MV

05.10.2020

The present application is taken up for hearing through VC through CISCO WEBEX APP.

Present: Ld. APP for the State.

Ld. Counsel for applicant / accused through VC.

An application u/sec. 437 Cr.P.C. for the release of the accused Jeetu @ Baljeet on bail is moved by his Ld. Counsel.

Both the sides are heard on the application.

Considering the fact that case property has already been recovered and judicial custody of the accused is not required for any purpose, the application in hand stands allowed.

The accused is directed to be released on bail on furnishing of his personal bond in a sum of Rs. 20,000/- with one surety of like amount. Accused be released after verification of his address by the IO. It is further directed that the accused shall not tamper with or try to influence the prosecution witnesses in any manner after his release.

Copy of the order be given dasti on request.

Application is disposed off accordingly.

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(Balwinder Singh)
MM (East)/KKD/Delhi/05.10.2020

State Vs. not known
FIR NO. 042316/19
PS MV

05.10.2020

The present application is taken up for hearing through VC through CISCO WEBEX APP.

Present: Ld. APP for the State.

Ld. Counsel for applicant through VC.

An application for release of vehicle bearing registration no. **DL-5S-BF-4245** on superdari has been moved by the applicant Mohd. Asif.

Reply is filed by the IO. As per reply, IO has no objection if the vehicle is released to its rightful owner. Heard. Application perused.

Having considered all the relevant inputs, report of the IO and in view of judgments in **Sunderbhai Ambalal Desai v. State of Gujarat** (AIR 2003 SC 638) and **Manjeet Singh v. State**, I am satisfied that this will be an eminently fit case where vehicle bearing registration no. **DL-5S-BF-4245** can be released to rightful owner, subject to execution of security bond. Accordingly, let vehicle be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report and a security bond.

The photographs of the vehicle should be attested by the IO and countersigned by the complainant, accused, if any, as well as by the person to whom the custody is handed over.

The panchnama/photographs/valuation report etc. be filed along with the chargesheet. IO is also directed to follow the necessary safeguards insisted in **Sunderbhai Ambalal Desai v. State of Gujarat & Manjeet Singh v. State**.

The application stand disposed of accordingly. Copy of this order be given dasti to the applicant and IO as well.

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(Balwinder Singh)

MM (East)/KKD/Delhi/05.10.2020

05.10.2020

The present application is taken up for hearing through VC through CISCO WEBEX APP.

Present: Ld. APP for the State.

Ld. Counsel for applicant / accused through VC.

Ld. APP for the State.

Ld. Counsel for applicant / accused through VC.

An application u/sec. 437 Cr.P.C. for the release of the accused Sunil Tuli on bail is moved by his Ld. Counsel.

Both the sides are heard on the application.

Considering the facts that investigation of case is already complete and chargesheet has also been filed in the court and also taking into account that accused is in JC since 28.07.2020, the application in hands stands allowed.

The accused is directed to be released on bail on furnishing of his personal bond in a sum of Rs. 20,000/- with one surety of like amount. Accused be released after verification of his address by the IO. It is further directed that the accused shall not tamper with or try to influence the prosecution witnesses in any manner after his release.

Copy of the order be given dasti on request.

Application is disposed off accordingly.

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